

1/15

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION NO. 59/2001

Date of decision: this the 16th day of February, 2004

Hon'ble Mr. M.L. Chauhan, Judicial Member

Hon'ble Mr. M.K. Misra, Administrative Member

Guman Singh son of Shri Inder Singh, aged about 39 years, resident of Railway Quarter No. 2165, D S Colony, Jodhpur, at present employed on the post of MCC/Clerk, in the office of Dy Chief Engineer (Const-I), Northern Railway, Jodhpur.

...Applicant.

(By Advocate Mr. B. Khan, counsel for the applicant)

versus



- (1) Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
- (2) Divisional Railway Manager, Northern Railway, Ambala Division, Ambala
- (3) Deputy Chief Engineer (Construction-I) Northern Railway, Jodhpur.
- (4) Chief Administrative Officer Construction, Northern Railway, Kashmiri Gate, Delhi.

.....Respondents.

(By Advocate Mr. Kamal Dave, counsel for the respondents)

b/w

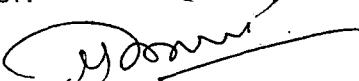
15/16

ORDER (Oral)

Heard the learned counsel for the parties.

Mr. Khan, the learned counsel for the applicant, submits that he wants to withdraw this Original Application at this stage and wants to file duly constituted Original Application. Permission Granted. It is also made clear that in case the applicant files fresh Original Application within a period of three months, the time taken by the applicant for pursuing the remedy in this Original Application shall constitute sufficient ground for condonation of delay.

With these observation, the Original Application is disposed of.


(M.K. Misra)

Adm. Member

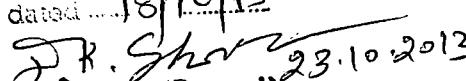

(M.L. Chauhan)

Judl. Member


Kumawat

R/C
File No. (R.M.)
1712104
For - Kamal Dake
A.M.

R/COPY
on 25/12


Part II and III destroyed
in my presence on 23/10/13
under the supervision of
Section Officer as per
order dated 18/10/13

Section Officer (Record) 23.10.2013